

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR

Date of order: 8.7.2002

CP No.35/02 and

MA No.284/02

Dilip Shivpuri s/o Late Shri R.N.Shivpuri aged about 48 years, presently Additional Commissioner of Income Tax r/o B-120, Bhabha Marg, Tilak Nagar, Jaipur (Raj)

.. Applicant

Versus

1. Dr. S.Narayan, IAS, Secretary, Department of Revenue, Ministry of Finance, North Block, Central Secretariat, New Delhi.
2. Shri P.K.Sharma, Chairman, Central Board of Direct Taxes, North Block, Central Secretariat, New Delhi.
3. Ms. Anjani Oza, Chief Commissioner of Income Tax, Rajasthan, Jaipur

.. Respondent-contemnors

Mr. Hemant Gupta - counsel for the applicant

Mr. N.K.Jain - counsel for the respondent-contemnors

CORAM:

HON'BLE MR. H.O.GUPTA, MEMBER (ADMINISTRATIVE)

HON'BLE MR. M.L.CHAUHAN, MEMBER (JUDICIAL)

O R D E R (ORAL)

C.P.No.35/02 was also taken up alongwith M.A. No.284/02.

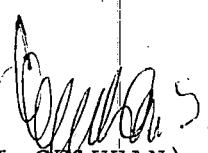
2. Heard the learned counsel for the parties.

3. The Contempt Petition was filed for wilful disobedience of the order dated 6.12.01 passed in O.A. No. 170/2001. Notices were issued and reply filed. In the

reply filed by the respondent-contemner No.3 on 4.7.2002, it has been submitted that the sealed cover has been opened and file has been moved to the ACC for their approval and issuing promotional order of the applicant and soon after the receipt of approval from ACC, the promotion order of the applicant will be issued and all consequential benefits will be given to the applicant. It was submitted by the learned counsel for the respondent-contemnors that substantial compliance of the order has been made and assured that the remaining compliance would be made expeditiously.

4. In view of such submissions, we do not think that we should proceed further in this Contempt Petition. Let the respondents comply the order fully within two months. The Contempt Petition is accordingly dismissed and Noticees are discharged. In case the applicant still feels that the desired relief is not given by the respondents, he may file appropriate application subject to limitation.

5. Misc. Application No.284/02 also stands disposed of.


(M.L.CHAUHAN)

Member (Judicial)


(H.O.GUPTA)

Member (Administrative)